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THE CENTRAL ADMINISTRATIVE TRIBUNAL  
IN THE  
JODHPUR BENCH  
JODHPUR

Date of order : 24.3.1995.

DA No. 125/95

P.P. Agrawal ... Applicant.

versus

Union of India & Ors. ... Respondents.

Mr. J.K. Kaushik, Counsel for the applicant.

Mr. Bhanu Prakash, Brief holder for Mr. U.S. Bhargava, Sr. Central Govt. Standing Counsel for respondents.

CORAM:

Hon'ble Mr. Gopal Krishna, Member (J).

Hon'ble Miss Usha Sen, Member (A).

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PER HON'BLE MR. GOPAL KRISHNA:

Applicant P.P. Agrawal has filed this application under Section 19 of the Administrative Tribunals Act, 1985, praying for the following reliefs :-

(i) That the impugned order dated 19.3.95 (Annexure A/1) and dated 20.3.1995 (Annexure A/2) passed by the 2nd and 3rd respondents ordering the applicant's transfer from the post of T.D.M. Jodhpur to the post of Dy. General Manager, Defence Communication, Jodhpur, may be declared illegal, tainted with malice of 2nd and 3rd respondents and the same may please be quashed and the applicant be allowed all consequential benefits.

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(ii) Any other order/direction/reliefs may be passed in favour of the applicant which may be deemed fit, just and proper under the facts & circumstances of this case.

(iii) That the cost of this application may be awarded.

2. We have heard the learned counsel for the applicant and the brief holder on behalf of the respondents.

3. The learned counsel for the applicant has stated that the applicant has been given assurance by the respondents to the effect that the reliefs prayed for in this application are being granted to him. In the circumstances, the learned counsel for the applicant seeks permission to withdraw this O.A. The applicant is permitted to withdraw this O.A. with the liberty to file fresh OA, if so advised, subject to any just objections in regard to its maintainability by the respondents.

4. The OA is dismissed as having been withdrawn with no order as to costs.

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( USHA SEN )

MEMBER (A)

*C. K. K. R.*  
( GOPAL KRISHNA )  
MEMBER (J)

CVR.